

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram) : Sir, let me make a submission.

(Interruptions)

MR. SPEAKER : What are you going to do ? I think I have already stated now. What more do you want from me ?

(Interruptions)

MR. SPEAKER : What do you want more from me ? Any other subject or this subject ?

SHRI S. JAIPAL REDDY (Mahabubnagar) : This subject.

MR. SPEAKER : I have already done with it.

I have already made it amply clear.

(Interruptions)

MR. SPEAKER : That is all right. Now Papers Laid. Shri Arif Mohammad Khan.

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12.10 hrs.

#### PAPERS LAID ON THE TABLE

[English]

Notification under Industries (Development and Regulations) Act, Annual Discounts etc. of and Review on Khadi and Village Industries Commission, Bombay for 1983-84, Annual Report etc. of and Review on National Federation of Industrial Cooperatives Ltd., New Delhi for 1983-84

THE MINISTER OF STATE OF THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI (ARIF MOHAMMAD KHAN) : I beg to lay on the Table :

- (1) A copy of Notification No. S. O. 237(E) (Hindi and English versions) published in Gazette

of India dated the 26th March, 1985, regarding extension of period of take over of management of Messrs Mahadeva Textile Mills, Hubli, beyond five years under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-758/85].

- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1983-84 together with Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on Audited Accounts of the Khadi and Village Industries Commission, Bombay, for the year 1983-84.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-759/85].
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1983-84.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Federation of Industrial Cooperatives

Limited, New Delhi, for year 1983-84.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Place in Library. See No. LT—760/85].

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(Interruptions)

MR. SPEAKER : About what I have told you, don't you follow English? Mr. Amal Datta, don't you follow? I have already stated that I will discuss it after the statement is made, I will see the pros and cons and then decide my action. Now, please sit down. Don't take my time.

(Interruptions)

MR. SPEAKER : I know the rules and I am going to follow them and you must also understand what I have told you. You must listen properly.

Now, Calling Attention Motion—  
Shri Harish Rawat.

(Interruptions)

MR. SPEAKER : Everything comes under that. Listen to me. All right, I do not have to spread any further. Nothing goes on record of whatever they say.

(Interruptions)\*\*

MR. SPEAKER : What more clarification do you want of that? You explain it to him. If he does not listen, how can I make him listen? If he is sleeping I can awake him, but if he is awake but pretends to sleep, how can I wake him up?

PROF. MADHU DANDAVATE : Sir, if he wants to seek a clarification, why don't you allow him to seek the clarification?

MR. SPEAKER : I have already told him that I have to decide after the Statement is made after examining the pros and cons of it. What more can I say to him.

PROF. MADHU DANDAVATE : It seems you have developed allergy for my colleague.

(Interruptions)

MR. SPEAKER : He is unnecessarily trying to make me allergic.

(Interruptions)

MR. SPEAKER : Mr. Amal Datta, you are an advocate, you may explain well, you know everything and still you try to smother it. That is all.

(Interruptions)

SHRI S JAIPAL REDDY : I am seeking a clarification about what you said.

MR. SPEAKER : I think your leader understands more, Mr. Reddy. Why don't you follow him?

(Interruptions)

MR. SPEAKER : I am really shocked. You are unnecessarily trying to take the time of the House.

(Interruptions)

SHRI AMAL DATTA (Diamond Harbour) : You give a Ruling. This is a matter of importance.

MR. SPEAKER : I will give my Ruling when the Statement comes, and I will decide whether or not to allow discussion. This is my privilege and I am going to decide that. So simple it is.

SHRI S. JAIPAL REDDY : This House must discuss this issue.